MINISTRY OF PETROLEUM AND NATURAL GAS LOK SABHA UNSTARRED QUESTION No. 1210 TO BE ANSWERED ON 11th February, 2019

Land Acquisition

1210. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of PETROLEUM AND NATURAL GAS

पेट्रोलियम और प्राकृतिक गैस मंत्री

be pleased to state:

(a) Whether the land in rural areas has been acquired to set up Public Sector Undertakings under the Ministry of Petroleum and Natural Gas (MoPNG);

(b) If so, the details thereof;

(c) The details of the facilities provided to the land owners in lieu of land acquisition;

(d) The provisions with regard to providing jobs by the public sector undertakings under the MoPNG to the local people of the surrounding areas whose land is acquired; and

(e) The reasons for not implementing the said provision?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान) MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (e): Central Public Sector Enterprises under Ministry of Petroleum and Natural Gas acquire land for their operational activities as well as for project purposes from time to time. For permanent land acquisition, payment as per market price or the rate decided by the local authorities and other consequential benefits are provided as per provisions of the Land Acquisition and Rehabilitation and Resettlement Act 2013.
